

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 268/MP/2020 along with I.A. No. 20/2026

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking reimbursement of amount incurred towards taxes and duties and arranging open access for the purpose of supply of contracted capacity of 100 MW from Noida Power Company Limited/PTC in terms of APP dated 6.4.2018 read with PPA executed on the same date.

Petitioner : Sarda Energy & Minerals Limited

Respondent : Noida Power Company Limited and Anr.

Date of Hearing : **19.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Hemant Singh, Advocate
Shri Mridul Chakravarty, Advocate, SKSPGCL
Shri Harshit Singh, Advocate, SKSPGCL
Shri Indrayudh Chowdhury, Advocate, SKSPGCL
Shri Anupam Chaudhary, Advocate, NPCL
Shri Ravi Kishore, Advocate, PTC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that an Interlocutory Application (IA No. 20/2026) has been filed for the change of name of the Petitioner company, as, pursuant to the insolvency proceedings, the Petitioner Company has been taken over by M/s Sarda Energy & Minerals Limited, and accordingly, SKS Power Generation (Chhattisgarh) Limited has been amalgamated into M/s. Sarda Energy & Minerals Limited. It was further submitted that, in terms of the approved Resolution Plan, SKS Power Generation (Chhattisgarh) Limited has become a wholly owned subsidiary of M/s. Sarda Energy & Minerals Limited. Accordingly, the learned counsel prayed that the name of the Petitioner be changed from "SKS Power Generation (Chhattisgarh) Limited" to "Sarda Energy & Minerals Limited".

2. The learned counsel for the Respondents did not raise any objection to the said prayer of the Petitioner.

3. After hearing the learned counsel for the Petitioner, the Commission directed that the name of the Petitioner be changed from "SKS Power Generation (Chhattisgarh) Limited" to "Sarda Energy & Minerals Limited". Accordingly, I.A. No. 20/IA/2026 stands disposed of.



4. The Petitioner is directed to file an amended memo of parties within a week. The Petitioner is also directed to furnish the information called for vide RoP for the hearing dated 11.11.2025, within two weeks.

5. The Petition shall be listed for hearing on **23.4.2026**.

By order of the Commission

Sd/-

(T. D. Pant)

Joint Chief (Law)

